2nd CORRIGENDUM TO PUBLIC ANNOUNCEMENT

For the attention of the Shareholders of LOTUS CHOCOLATE COMPANY LIMITED

(Registered Office: 8-3-966/13, Ground Floor, Nagarjuna Nagar, Srinagar Colony, Hyderabad- 500 073)

1. In continuation to the Public Announcement issued on July 7, 2008, and Corrigendum to the Public Announcement issued on July 23, 2008, by CIL Securities Limited (Managers to the Offer), on behalf of Shri Peraje Prakash Pai and Shri Peraje Anantha Pai (herein after referred to as Acquirers) pursuant to Regulation 10 & 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto [herein after referred to as Regulations], the following revisions/ additions as given hereunder have been made :

2. **The revised schedule of Activities is as follows:**

Activities	Original Day & Date	Revised Day & Date
Public Announcement (PA) Date	Monday, 7th July, 2008	Monday, 7th July, 2008
Last date for a competitive bid	Monday, 28th July, 2008	Monday, 28th July, 2008
Specified Date*	Saturday, 2nd August, 2008	Saturday, 2nd August, 2008
Date by which Letter of Offer will be dispatched to the shareholders	Friday, 22nd August, 2008	Thursday, 4th September, 2008
Date of opening of the Open Offer	Monday, 1st September, 2008	Monday, 8th September, 2008
Last date for revising the offer price/number of shares	Wednesday, 10th September, 2008	Wednesday, 17th September, 2008
Last date for withdrawing Acceptances from the Open Offer by shareholders	Thursday, 16th September, 2008	Wednesday, 24th September, 2008
Offer closing Date	Friday, 19th September, 2008	Saturday, 27th September, 2008
Last date of communicating rejection / acceptance and payment of consideration for accepted tenders.	Friday, 26th September, 2008	Saturday, 11th October, 2008

3. **Eligibility of the Shareholders holding partly paid shares:**

   Partly Paid Shareholders are eligible to participate in the Offer, only if, they make the payment of total outstanding amount of Rs. 5/- per share along with the interest (@ 15%) accrued thereon from 17-02-1992. The amount shall be paid before the closure of the offer i.e., Saturday, 27th September, 2008. The total amount (including interest) to be paid per partly paid share is Rs. 17.50.

4. **Undertaking given by the Acquirers**

   The Acquirers vide their letter dated 07-07-2008 given an undertaking that they shall not be excercising voting rights with respect to 54,46,440 shares acquired under the Share Purchase Agreement, till completion of offer formalities

5. **Directors representing the Acquirers**

   The Acquirers do not have any representatives on the board of LCCL as on the date of the PA as well as this Offer. However, the Acquirers propose to reconstitute the board of directors of LCCL upon completion of open offer formalities.

6. **Suitability of the experience of the Acquirers**

   Though the Acquirers are not having experience in the field of the business being carried on by the Target Company, but with their background and successful business track record, having rich and varied Techno Commercial experience, expertise in administration, business acumen, they shall be able to carry out existing activities of the Target Company which may enhance the value of the shareholders.

7. **Dealings in the Shares of LCCL by the Managers to the offer**

   CIL (Managers and Registrars to the Offer) hold 1050 equity shares of the Target Company as a custodian on behalf of Mr. Devabhaktuni Durga Prasad and Mr Alapati Ramakrishna. These shares are lying in Demat Escrow A/c being opened at the time of previous open offer being given during 2003. CIL declare and undertake that they shall not deal in the Equity Shares of LCCL during the period commencing from the date of appointment as Manager and Registrar to the offer till the expiry of fifteen days from the date of closure of the Offer. CIL (Managers and Registrars to the Offer) declare that they have not dealt with in the shares of LCCL in their own account since the date of their appointment as Manager and Registrar to the offer till the date of this Letter of Offer. However as they being Registered Stock Broker, on behalf of their clients purchased 5050 Equity Shares on 10-07-2008, through stock exchange.

The Acquirers accept full responsibility for the information contained in this Public Announcement. The Acquirers are responsible for the fulfillment of their obligations under the SEBI (SAST) Regulations.

This Corrigendum Public Announcement would be available on SEBI's website at www.sebi.gov.in

Issued by the Manager to the Offer:

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On Behalf of:

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